

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 332(ND)/2017
Appeal No.101/2017

IN THE MATTER OF:

Casablanca Infrastructure Pvt. Ltd. Applicant/petitioners
Vs.
Registrar of Companies, Delhi & Haryana Respondent

Order under Section 252 of the Companies Act

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/petitioner : Shri Arun Saxena, Ms. Nalini, Advs.
For the ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

ORDER

Learned Company Prosecutor as well as Ms. Lakshmi Gurung, learned Standing Counsel of the Income Tax Department have requested for time for filing objections.

Ms. Gurung states that the report of the Income Tax Department shall be filed during the course of the day with a copy in advance to the Counsel opposite.

Affidavit of the ROC shall be filed within a week with a copy in advance to the Counsel for the appellant. The Company Prosecutor shall produce the original records so that it may be examined by the court.



List for arguments on 25th January, 2018. This shall be treated as the last opportunity.

Sdl-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sdl-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

10.01.2018
V.Sethi